

[English]

Unauthorised Construction

3785. SHRIMATI BHAVNA BEN DEVRAJ BHAI CHIKHALIA : Will the PRIME MINISTER be pleased to state :

(a) whether the Government are aware that unauthorised constructions are being made by the allottees in the Government accommodation allotted to them in Delhi, particularly in R.K. Puram area;

(b) if so, the number of such cases noticed so far; and

(c) the action taken/proposed to be taken against such allottees?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) to (c). Unauthorised construction in any General Pool Residential Accommodation is a violation of the Allotment Rules. As and when any such report is received from CPWD, action is taken as per rules. Presently, 3153 unauthorised construction in Government accommodation in various localities (including R.K. Puram) has been reported. As and when any such report is received a show cause notice is issued to the concerned individual for the removal of the said unauthorised construction within the stipulated period, and if the individual fails to remove the unauthorised construction within the stipulated period, allotment of accommodation is cancelled as per the provisions of the allotment rules and eviction proceedings initiated under PP Act.

Allotment of Houses out of Discretionary Quota

3786. SHRI SATYA PAL JAIN : Will the PRIME MINISTER be pleased to state :

(a) whether certain Houses/Buildings were allotted out of discretionary quota by various offices in Punjab and the Chandigarh Housing Board during the last five years;

(b) if so, the details thereof including names of the authority who allotted it and the names of the allottees;

(c) the criteria followed while making such allotments;

(d) whether applications were invited from public about it, and due procedure was followed; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) The Chandigarh Housing Board has reported that it has

been making allotment of dwelling units under discretionary quota of Administrator from time to time during the last five years. So far as Punjab is concerned, information is not available with the Government of India.

(b) The Administrator of Union Territory of Chandigarh is the authority to make such allotments. A list of allottees to whom allotments have been made under the discretionary quota of Administrator of Union Territory of Chandigarh is being compiled.

(c) The criteria as prescribed under Regulation 26 of the Chandigarh Housing Board (Allotment, Management and Sale of Tenements) Regulations, 1979 and the eligibility conditions prescribed under regulation 6 of the aforesaid regulations were reported to have been followed.

(d) and (e). Needy people apply to the Administrator, Adviser and Chairman, Chandigarh Housing Board for allotment of dwelling units under the discretionary quota of Administrator. It has been reported that due procedure as indicated in Part (c) above was followed by the Chandigarh Housing Board while making such allotments.

Wind up of Department of Jammu and Kashmir

3787. SHRI KACHARU BHAI RAUT : Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to wind up the Deptt. of Jammu and Kashmir Affairs after the formation of the Government in the Jammu and Kashmir State;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) to (c). There is no proposal to wind up Department of J and K Affairs in Government of India as close attention to the situation and developments in J and K continues to be necessary.

Modernisation of FPI

3788. DR. ARVIND SHARMA : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) whether existing food processing mechanism in the country, is outdated in terms of modern technology and needs modernisation;

(b) if so, the steps being taken by the Government to modernise the food processing system by incorporating the modern technology;